

**CRC No. 3/2019 (Old CC No. 01/18)**  
**ECIR No. 04/NGSZO/2013**  
**Directorate of Enforcement Vs. -**  
**M/s Grace Industries Ltd. & Ors.**  
**U/s. 190 of Cr.PC. R/w S. 45 of Prevention of Money Laundering Act**  
**(PMLA), 2002 for offence u/s 3 punishable u/s 4 of PMLA, 2002.**

**18.06.2020**


*Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present:** Ld. Special PP Sh. Naveen K. Matta for ED.  
Ld. Counsels Sh. Atul Pandey and Sh. Akshay Ringe for A-1 M/s Grace Industries Limited, in person.  
Ld. Counsel Sh. K.K. Patra for A-2 Mukesh Deodatta Gupta, A-3 Ms. Seema Mukesh Gupta, A-4 Ms. Priya Gupta, A-5 M/s Gupta International Industries Ltd and A-6 Mukesh Gupta.

Ld. Special PP Sh. N.K. Matta submitted that the supplementary complaint in the present matter has already been filed and the matter was

  
**BHARAT PARASHAR**  
Special Judge (PC ACT)  
Room No. 606, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi

pending consideration at the time the courts closed due to lockdown. Since physical copies of the initial complaint and the supplementary complaint are now not available so Ld. Special P.P. Sh. N.K. Matta has been asked to file e-copy of both the complaints on the official email of the court.

Ld. Special P.P. Sh. N.K. Matta seeks 10-15 days' time for filing e-copy of the same.

Heard. Allowed.

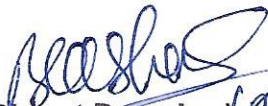
IO Sh. Sanjay Bangartale is not present. He is directed to join the proceedings on the next date of hearing.

**In the aforesaid facts and circumstances, let the present matter be put up on 28.08.2020 for consideration.**

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge, (C) Act  
(CBI), Court No. 608  
Rouse Avenue Court, 6th Floor,  
New Delhi  
18.06.2020  
Rouse Avenue Court Complex  
New Delhi